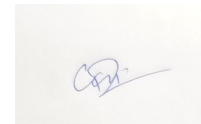


BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****Original Application No. 1277/2024****IN THE MATTER OF:****Varun Gulati****...Applicant****Versus****Central Pollution Control Board & Ors.****...Respondent(S)****Index**

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4.	Annexure-C	9-11

Filed byNew Delhi
Dated**GIGI.C. GEORGE**
Advocate
Standing Counsel (UOI)
NATIONAL GREEN TRIBUNAL
Email: gigicgeorge.adv42@yahoo.in
M-9810625315

850

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 1277/2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

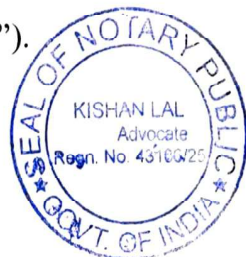
Central Pollution Control Board & Ors.

...Respondent(S)

Reply by way of affidavit on behalf of S.H.O Jafrabad, Delhi Police in compliance of order dated 21.01.2026

It Most Respectfully Showeth:-

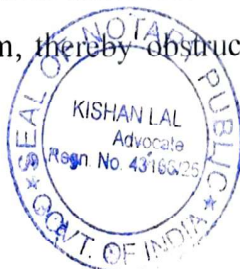
1. That the present reply is being filed by Respondent **Delhi Police** through the **SHO**, Jafrabad, Delhi Police who is duly authorized and competent to file the present reply on behalf of the answering respondent.
2. That I am, in my aforementioned official capacity, well conversant with the facts and circumstances of the present case, based on the records and documents available with the department. As such, I am competent and authorized to swear and file the present reply affidavit on behalf of the Respondent Delhi Police (hereinafter referred to as "answering respondent").



3. That the present **O.A. No. 1277 of 2024** has been filed before this Hon'ble Tribunal and the applicant raising grievances regarding illegal operation of red category industrial units by Respondent No. 7 to 42 in Village Gamri, East Delhi, involving activities such as electroplating, metal treatment, and dyeing, in violation of environmental norms and discharge of untreated effluents. Hence, the applicant seeks directions for ensuring environmental compliance and prevention of pollution. The Hon'ble Tribunal has accordingly constituted a Joint Inspection Committee to verify the allegations and submit the report.

PARA-WISE REPLY

4. That on **31.10.2025**, a Joint Inspection Team comprising officials from MCD, DPCC, BSES, and Delhi Police (P.S. Jafrabad) visited the area of Ghonda Village. The team conducted inspection proceedings at three locations in **Arvind Nagar and Ghonda**. However, all the said premises were found locked, and consequently, no inspection could be conducted at those sites.
5. That the contents of the present paragraph are admitted to the extent that a Joint Committee comprising officials of **MCD, BSES, and DPCC** conducted inspections and prepared a report. The key focal points are outlined below:
- It is submitted that during such inspections, it has been repeatedly observed that in several cases the unit/property owners deliberately keep their premises under lock and key and refuse to grant access to the inspection team, thereby obstructing the lawful discharge of official duties.



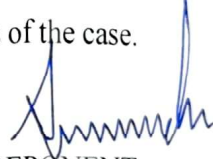
- It is further submitted that in many instances, when the inspection team seeks access, the concerned persons not only refuse to cooperate but also create hostile situations by gathering crowds, including women, who act in an aggressive manner and use abusive language. Such conduct creates confusion and hampers the inspection process, especially in the absence of clear procedural guidelines on how to proceed in such circumstances.
- It is also submitted that although the inspection team, in certain cases, considered breaking open the locks to carry out inspection, the same could not be done due to lack of specific authorization or clear directions from the competent authority. The consistent non-cooperation and resistance by the occupants have posed serious challenges in effectively verifying suspected illegal activities.
- In view of the above, it is respectfully submitted that considering the sensitivity of the area and the nature of complaints relating to illegal polluting activities (air and water), there is a pressing need for issuance of clear and reasoned directions by the competent authority. Such directions may authorize the joint inspection team to take necessary action including breaking open locks, in cases where access is deliberately denied. It is further prayed that the roles and responsibilities of officials from each concerned department be clearly defined in the inspection order to ensure transparency, avoid ambiguity, and facilitate smooth and effective inspections.



6. That it is also respectfully submitted on **31.10.2025**, a police team comprising **ASI Devraj No. 2572/NE, HC Sohanveer No. 708/NE, HC Nafees No. 786/NE, HC Nasir No. 2240/NE, HC Satyavir No. 1477/NE, HC Sunderpal No. 1249/NE, and W/Ct. Simmi No. 4204/NE**, along with an outer force of seven personnel, was duly deputed to accompany the Joint Inspection Team. The departure of the said police staff was recorded vide **DD No. 45A** dated 31.10.2025 at P.S. Jafrabad. The copy of the same is annexed herewith as Annexure-A.
7. That upon completion of the inspection proceedings, the aforesaid police staff returned to P.S. Jafrabad, and their arrival was duly recorded vide **DD No. 67A** dated 31.10.2025. The copy of the same is annexed as Annexure-B.
8. That it is most respectfully submitted that no official of Delhi Police ever refused to sign the Joint Inspection Report. The undersigned was present at P.S. Jafrabad on the relevant date, and neither was any request made by officials of MCD, BSES, or DPCC for signatures, nor did they visit the police station for this purpose.
9. That upon enquiry from the police personnel who were part of the inspection, it has been clearly confirmed that no such refusal occurred at any stage, and the allegation to the contrary is incorrect and false.
10. That in light of the above, the observation in the Joint Inspection Report attributing refusal to Delhi Police officials is baseless, unfounded, and liable to be rejected.



11. That on another occasion as intimated by the BSES officials the Police Officials of P.S.Jaffarabad accompanied the inspection team of the BSES officials on 31.12.2025. At the time of the inspection some of the residents/factory owners obstructed the official duties/inspection of the BSES officials. On the complaint of the official of the BSES, P.S.Jaffarabad registered a F.I.R.No. 013 dt.21.01.2026 against the accused persons which is under investigation. The copy of the F.I.R. is annexed as Annexure-C.
12. That the answering respondent/Delhi Police undertakes to provide adequate security as and when request is made by the Joint Inspection Team, subject to the availability of force.
13. That in view of the above submissions, it is respectfully prayed that this Hon'ble Tribunal may be pleased to take the present reply affidavit on record and pass such further orders as this Hon' ble Tribunal may deem fit, as per the facts and circumstances of the case.


DEPONENT

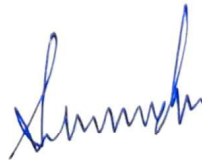
Verification

I, SURENDER do hereby verify on 14th April 2026 at New Delhi the contents of the above paragraphs which are true to my own knowledge and/or are in the nature of legal submissions which I believe to be true and no material has been suppressed herewith.



ATTESTED

NOTARY PUBLIC, DELHI
GOVT. OF INDIA
14 APR 2026


DEPONENT

855

GENERAL DIARY

District: NORTH EAST
(DELHI)

P.S./Section: JAFRABAD

GD No. : 0045A

Date: 31/10/2025

Time: 12:58:03

Entry Made For :**Rank / Name / PIS No. of Police Officer :**

HEAD CONSTABLE / VINOD KUMAR/ 28108007

GD Type(s) : Arrival , Departure**GD Subject:** ARRIVAL AND DEPARTURE MCD STAFF**GD Brief :**

इस समय दर्ज है कि RAKESH KUMAR LI MOB NO. 7011979411, VARUN KUMAR BSES -10, PRIYANKA KHATRI DPCC, CLASS 4TH-13, MAHENDRA BIST MCD, ONE VAN + ONE DRIVER, ONE CAR + ONE DRIVER REG. MCD PROGAME ARVIND NAGAR BUDH BAZAR AMBEDKAR VASTI से हाजिर थाना आये है जिनको WITH PS STAFF ASI DEVRAJ NO. 2572/NE, HC SOHANVEER NO. 708/NE, HC NAFEEES NO. 786/NE, HC NASIR NO. 2240/NE, HC SATYVIR NO. 1477/NE , HC SUNDERPAL NO. 1249/NE, W/CT SIMMI NO. 4204/NE WITH OUTER FORCE +7 STAFF AREA PS JAFRABAD का खाना किया गया ।

NOTE: COMPUTER COPY

Signature

HEAD CONSTABLE / VINOD KUMAR/28108007

Annexure-B

856 GENERAL DIARY

Dist: NORTH EAST
(DELHI)

P.S./Section: JAFRABAD

GD No. : 0067A

Date: 31/10/2025

Time: 16:11:12

Entry Made For :

Rank / Name / PIS No. of Police Officer :

HEAD CONSTABLE / ASHISH KUMAR/ 28092523

GD Type(s) : Arrival , Information

GD Subject: ARRIVAL & INFORMATION

GD Brief :

इस समय दर्ज है कि मन ASI मय हमराही स्टाफ VIDE DD NO 45 A से हाजिर थाना आया हूँ व दर्ज है कि मन ASI मय स्टाफ JT. INSPECTION के लिए MCD , BSES , DPCC के साथ ARVIND NAGAR GHONDA पहुँचे थे जहाँ पर अलग अलग गलीयो में INSPECTION TEAM ने तीन अलग अलग प्रोपर्टी को चेक किया जो तीनों प्रोपर्टी पर ताला लगा मिला। जो INSPECTION TEAM के पास ताला तोड़ने का कोई आर्डर नहीं था जिस कारण से तीनों प्रोपर्टी का कोई INSPECTION नहीं हो पाया JOINT INSPECTION TEAM फारिग होकर अपने अपने OFFICE के लिए रवाना हुई। तमाम हालात SHO साहब को बतलाए गए। सूचना दर्ज CCTNS की गयी।

NOTE: COMPUTER COPY

Signature

HEAD CONSTABLE / ASHISH KUMAR/28092523

FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S.)

(प्रथम सूचना रिपोर्ट)

(धारा 173 बी. एन. एस. एस. के अन्तर्गत)

- 1 District (ज़िला): NORTH EAST (DELHI) Year(वर्ष): 2026 P.S.(थाना): JAFRABAD
 FIR No(प्र.सू.रि.सं.): 0013 Date & Time of FIR (व दिनांक की प्रसूप 21/01/2026
2. Act(s)(अधिनियम): Section(s)(धारा(एँ)):
 - THE BHARATIYA NYAYA SANHITA (BNS), 2023 121(1)/132/221/324(2)
3. Occurrence of Offence (अपराध की घटना):
 (a Day(दिन): WEDNESDAY Date From(दिनांक से): 31/12/2025 Date To(दिनांक तक): 31/12/2025
 Time Period (समय) Time From (समय से): 00:00 hrs Time To (समय तक): 00:00 hrs
 (b Information received at P.S.(थाना जहां सूचना प्राप्त Date(दिनांक): 21/01/2026 Time 16:20 hrs
 (c General Diary Reference (रोजानामचा Entry No.(प्रविष्टि 066A Date/Time 21/01/2026 16:29
4. Type of Information (सूचना का Written
5. Place of Occurrence (घटनास्थल):
 (a Direction and Distance from P.S (थाना से दूरी और NORTH-EAST , 02 Km(s) Beat No(बीट सं.) NA
 (b Address ,AREA OF PS JAFRABAD DELHI
 (c) In case, Outside the limit of the Police Station (यदि थाना सीमा के बाहर हैं):
 Name of P.S(थाना का JAFRABAD District NORTH EAST(DELHI)
6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):
 (a Name(नाम):VARUN KUMAR
 (b Date/Year of Birth (जन्म तिथि Nationality (राष्ट्रीयता): INDIA
 (c Passport No.(पासपोर्ट सं.): Date of Issue (जारी करने की तिथि Place of Issue (जारी करने का
 (d Occupation MANAGER
 (e Address BSES YAMUNA POWER, LTD, OFFICE AT C-10 YAMUNA VIHAR, DELHI, SHAHDARA, DELHI, INDIA, 9350261457, ABC100@GMAIL.COM
7. Details of Known/Suspect/Unknown accused with full particulars(attach separate sheet if necessary)(ज्जात/का पुरे विवरण सहित वर्णन): (4)
 - AMAN TIWARI
 (R/O) DELHI, JAFRABAD, NORTH EAST, DELHI, INDIA
 - ANAND KUMAR
 (R/O) DELHI, JAFRABAD, NORTH EAST, DELHI, INDIA
 - PRAVEEN KUMAR
 (R/O) DELHI, JAFRABAD, NORTH EAST, DELHI, INDIA

- BILAL

(R/O) DELHI, JAFRABAD, NORTH EAST, DELHI, INDIA

8. Reason for delay in reporting by the complainant/Informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

NO DELAY

9. Particulars of the properties stolen/involved (attach separate sheet if necessary):

SI.No. (क्र. Property Type(Description)

Est. Value(Rs.)(मूल्य (रु में))

10 Total value of property stolen (चोरी हुई सम्पत्ति का कुल**11 Inquest Report / U.D. Case No., If any (मृत्यु समीक्षा रिपोर्ट / यू.डी-प्रकरण नं., यदि****12 F.I.R. Contents (attach separate sheet, if required)(प्रथम सूचना रिपोर्ट तथ्य):**

सेवा में, सम्माननीय S.H.O. महोदय जाफराबाद पुलिस थाना दिल्ली-110053 विषय : शिकायत विरुद्ध आयुष तिवारी, अमन तिवारी, व उनके अन्य साथियों द्वारा प्रार्थी व प्रार्थी के साथियों पर जान लेवा हमला करने व जान से मारने की धमकी देने तथा BSES की गाड़ी को क्षतिग्रस्त करने के संबंध में शिकायत पत्र। 50000047123600004 महोदय, विनम्र निवेदन यह है कि प्रार्थी वरुण कुमार बीएसईएस में AS.V.P. के पद पर C -10 यमुना विहार दिल्ली-53 में कार्यरत हूँ। आज दिनांक 31.12.2025, प्रार्थी अपने अन्य साथियों प्रशान्त पटेल (A.M.), अजय सिंह (Sr. A.M.), गीता रानी (lady Guard), श्रीपाल ड्राइवर व अपने लाइन स्टॉफ के साथ जाफराबाद थाने में आमद करा कर जाफराबाद पुलिस अधिकारियों हेड कांस्टेबल फरमान, कांस्टेबल मोनवीर, कांस्टेबल शुभम, व लेडी कांस्टेबल मोनिका के साथ बिजली के अवैध तारों को काटने के लिए अरविंद नगर के एरिया में गए। अवैध तारों को काटने व निरीक्षण करने के पश्चात जब प्रार्थी अपने उपरोक्त साथियों तथा पुलिस के अधिकारियों के साथ BSES की गाड़ी DLICAG7036 में अपने ऑफिस के लिए वापस आ रहे थे तभी अचानक उपरोक्त आयुष तिवारी, अमन तिवारी, ऋषभ अपने अन्य साथियों के साथ आ गए तथा प्रार्थी को जान से मारने की नीयत से ईट से हमला कर दिया जो कि ईट गाड़ी के शीशे को तोड़ते हुए उपरोक्त लेडी कांस्टेबल के सर पर लगी जिससे कांस्टेबल मोनिका का सिर फट गया और खून निकलने लगा, सिर पर ईट लगते हुए ईट ड्राइवर के पैर पर गिरी। ईट मारकर आयुष तिवारी और उसके साथी अमन तिवारी व ऋषभ वहां से भाग गए। यह सारी घटना वहां पर लगे हुए CCTV वीडियो में कवर हुई है। इससे पहले भी अमन तिवारी ने अपने साथियों प्रवीन कुमार, आनंद कुमार, बिलाल के साथ दिल्ली पुलिस की मौजूदगी में बीएससी से कर्मचारियों पर जानलेवा हमला किया था जिसका FIR NO. 627 न्यू उस्मानपुर थाने में दर्ज है। इससे पहले दिनांक 17.12.2025 को भी उपरोक्त ऋषभ ने मुझे जान से मारने की धमकी दी थी, और उसी को अंजाम देने के लिए आज उपरोक्त लोगों ने मिलकर मुझपर व मेरे उपरोक्त साथियों पर हमला किया है। महोदय, उपरोक्त अपराधीगण प्रार्थी पर बार-बार जानलेवा हमला इसलिए करते हैं ताकि प्रार्थी व उसके उपरोक्त साथीगण उनके एरिया में निरीक्षण करना छोड़ दे ताकि वह अवैध रूप से बिना किसी रोक-टोक के बिजली चोरी करके अवैध फैक्ट्रियां चला सके। उपरोक्त अपराधीगणों ने प्रार्थी व उसके अन्य साथियों पर उस समय हमला किया जब प्रार्थी अपना कर्तव्य public servant के रूप में निर्वहन कर रहे थे, क्योंकि BSES YPL दिल्ली सरकार के साथ JOINT VENTURE है तथा दिल्ली सरकार के नियमों के अनुसार बिजली सप्लाई करता है। अतः महोदय से विनम्र निवेदन है कि उपरोक्त अपराधीगणों व उनके अन्य साथी के खिलाफ उचित कानूनी कार्यवाही करते हुए प्रार्थी व उसके उपरोक्त साथियों की जान माल की रक्षा की जाए। आपकी अति कृपा होगी। प्रार्थी Varun Kumar ASVP M-9350261457 BSES Yamuna Power Ltd. Office At: C-10, Yamuna Vihar, Delhi. Copy to: 1. The Commissioner of Delhi Police Jai Singh Road, Delhi-02 2. The DCP, Distt. Shahdara Delhi, GTB Enclave, Shahdara Delhi. 3. Copy to ACP, Shahdara Delhi. Respected Duty Officer Kindly register a case U/S 121(1)/132/221/324(2) BNS and Investigation handed over to undersigned. Attested by SI Ankur No. D-3070 PS Jafabad Delhi. Police Action एक लेख हिन्दी/ENGLISH लिखित SI ANKUR NO. D-3070 ने CASE REGISTER कराने के उद्देश्य से मैं HC/DO को थाना में प्रस्तुत की। जिस पर मैं HC/DO ने Case Case FIR No 13/26 U/s 121(1)/132/221/324(2) BNS का दर्ज CCTNS Operator के द्वारा कम्प्यूटर में रजिस्ट्रार कराकर Original प्रलेख व Computerized FIR Copy SI ANKUR NO. D-3070 के हवाले थाना में की जो विवेचना में व्यस्त है। अन्य कागजात व प्रतिया डाक द्वारा उच्च अधिकारियों को प्रस्तुत की जाएगी।

859

District NORTH EAST (DELHI) P.S: JAFRABAD

Year: 2026 FIR No: 0013

Date: 21/01/2026

13 Action Taken Since the above information reveals commission of offence(s) u/s as mentioned at

(की गयी कार्यवाही: घूँकि उपरोक्त जानकारी से पता चलता है कि किया गया अपराध मद सं.2.में उल्लेख धारा के तहत है):

OR (या

(i Registered the case and took up the

(प्रकरण दर्ज किया गया और जांच के लिए लिया गया):

(ii Directed (Name of the I.O.)(जांच अधिकारी का ANKUR

Rank (पद):

SI (SUB-INSPECTOR)

No 16230259

to take up the investigation (को जांच आपने पास में लेने के लिए निर्देश दिया गया)

OR (के कारण इंकार किया या)

(iii Refused investigation due to(जांच के

(iv Transferred to P.S(name)(थाना):

District(ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित)

F.I.R read over to the complainant/informant, admitted to be correctly recorded and a copy given to the free of cost : (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी) :

R.O.A.C.(आर.ओ.ए.सी.):

14 Signature / Thumb Impression

of the Complainant / Informant:
(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

Signature of Officer

Name(नाम)ARVIND KUMAR

Rank HC (HEAD CONSTABLE)

No.(सं.): 28109733

15 Date and Time of despatch to the court:

(अदालत में प्रेषण की दिनांक और समय):